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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O.A. No.224 of 1994
M.A. No. 274 of 1994

New Delhi this the 1st day of February, 1994

Mr. Justice S.K. Dhaon, Vice-Chairman
Mr. B.N. Dhoundiyal, Member

Shri Krishna Mohan Singh
R/o N.25-B-425, Lal Bagh,
Azad Pur,
New Delhi-110033.

...Applicant

By Ms. Bharti Sharma, Counsel for Mrs. Rani Chhabra, Counsel

Versus

1. Union of India,
through its Secretary,
Ministry of Communication,
Department of Telecommunication,
Sanchar Bhawan,
New Delhi.
2. Sub-Divisional Officer(T),
Jam Nagar Super Market,
Telephone Office, District Jamnagar,
Gujarat. ...Respondents

ORDER (ORAI)

Mr. Justice S.K. Dhaon, Vice-Chairman

The material averments are that the applicant was recruited as a casual worker in the Department of Telecom in August, 1986 and he worked there till August, 1987. Thereafter, he ceased working.

2. The prayer is that the respondents may be directed to take him back in service and confer upon him a temporary status under the Scheme.

3. This O.A. is accompanied by an application seeking condonation of delay. We have gone through the contents of the application and we are satisfied that no case has been made out for condoning the delay. This application appears to be patently barred by time, and is accordingly dismissed.

4. In spite of the dismissal of this O.A., the applicant like any other citizen too has a fundamental right

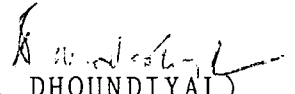
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guaranteed under Articles 14 and 16 of the Constitution to be considered for a fresh appointment if he is otherwise eligible. The authority concerned shall, therefore, consider the case of the petitioner on merits and in accordance with law if and when they propose to recruit fresh daily wagers.

5. With these observations, this O.A. is dismissed summarily.


(B.N. DHOUNDIYAL)
MEMBER (A)


(S.K. DHAON)
VICE CHAIRMAN

RKS

